

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 181/2025/EZ

MANORANJAN KALAS & OTHERS

... APPLICANTS

VERSUS

UNION OF INDIA & OTHERS

... RESPONDENTS

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PLACE: KOLKATA

BY THE RESPONDENT NO. 9

DATE: 03.12.2025

THROUGH



SUNSHINE ANAND SWAIN
ADVOCATE

B.C.E. NO. O-501/2023

MOB.: 7381050097

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 181/2025/EZIN THE MATTER OF:

MANORANJAN KALAS & OTHERS

... APPLICANTS

VERSUS

UNION OF INDIA & OTHERS

... RESPONDENTS

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 9 SHREEJAGANNATH TEMPLE ADMINISTRATION (SJTA)

I, Sri Debabrata Sahoo, aged about 53 years, son of Sadananda Sahoo,

presently working as Administrator (Development) in Shree Jagannath

Temple Administration (SJTA), Puri, At-P.O/P.S/Dist.- Puri, duly authorised

to swear this affidavit on behalf of RESPONDENT NO. 9, do hereby solemnly

affirm and state as follows:

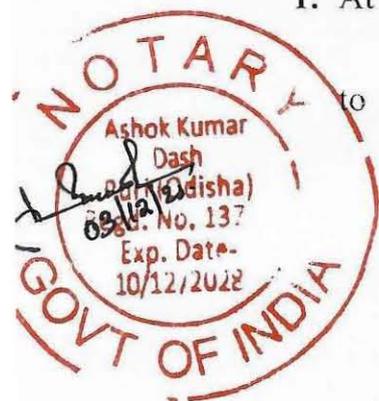
PRELIMINARY SUBMISSIONS

1. At the outset, it is submitted that the present Original Application is liable

to be dismissed in limine, as the very substratum of the Applicants'

*Sri
adm.*

Debabrata Sahoo

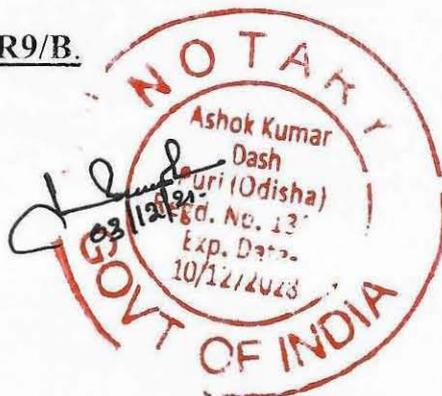


grievance the existence of a valid quarry lease, no longer survives. The quarry lease in question stands cancelled pursuant to the judgment of the Hon'ble High Court of Orissa dated 20.07.2022 in *W.P.(C) No. 13424 of 2018 (Satyapir Srichandan v. State of Odisha)*. The Hon'ble High Court categorically held that the Sub-Collector lacked competence under the OMMC Rules, 2016/2022 to issue the NIT dated 07.07.2018, thereby rendering the entire auction process and the consequent lease null and void.

A true copy of the judgment dated **20.07.2022** is annexed hereto and marked as ANNEXURE-R9/A.

2. In direct compliance with the said judgment, the Collector, Khordha (Respondent No. 7), vide Order No. 17443 dated 23.09.2025, rejected blasting permissions pertaining to several stone quarries, including the Duburi New Building Stone Quarry, explicitly on the ground that the Sub-Collector was not the competent authority under the OMMC Rules.

A true copy of the said order dated **23.09.2025** is annexed as ANNEXURE-R9/B.



Hand
adv.

Debabrata Sahoo

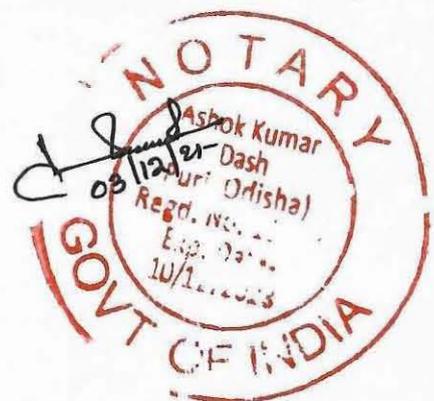
3. Similarly, **Respondent No. 9 - SJTA**, vide Order No. 16849 dated 29.11.2025, formally cancelled both the NIT dated 07.07.2018 and the lease granted pursuant thereto in favour of the private lessee.

A true copy of the cancellation order dated **29.11.2025** is annexed as

ANNEXURE-R9/C.

4. Consequently, there is no subsisting lease, no operative permission, no mining right, and no continuing activity capable of being adjudicated by this Hon'ble Tribunal. The jurisdiction of the NGT cannot be invoked for speculative, hypothetical, or extinguished environmental disputes, particularly where the underlying activity has ceased by operation of law.
5. It is a settled proposition that this Hon'ble Tribunal exercises jurisdiction only over *real, live, and continuing* environmental disputes. In the absence of any ongoing mining or environmental activity, the present O.A. is rendered infructuous and is liable to be dismissed.
6. **The Joint Verification Committee (JVC)** constituted by this Hon'ble Tribunal inspected the site on 30.10.2025 and submitted a detailed 20-page report. The Committee conclusively stated that:

- i) No environmental pollution was found;



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Debabrata Sahoo

- ii) No crop loss or soil degradation was observed;
- iii) No damage to any residential structure was detected; habitation lies more than 1 km away;
- iv) No groundwater depletion was observed;
- v) No violation of EC conditions was recorded;
- vi) No machinery or evidence of active mining was found.

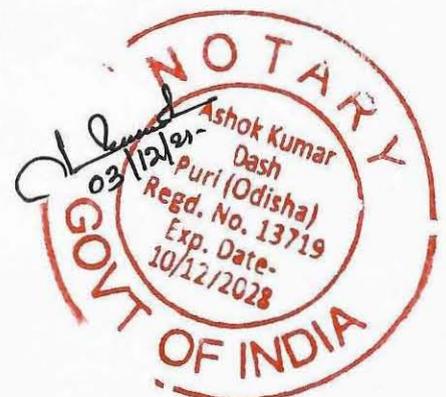
Thus, the allegations were found to be wholly unsubstantiated.

7. The drone-survey-detected excess extraction was duly penalised by SJTA. A total recovery of ₹26,81,700/- (including penalty of ₹5,00,000/-) has been realised vide Money Receipts Nos. 3015–3019.
8. Even assuming without admitting that the lease had been in force, the JVC's findings independently disprove the allegations. After cancellation of the NIT and the lease, no adjudicable controversy survives.
9. Accordingly, the O.A. is devoid of merit, devoid of cause of action, and wholly non-maintainable.

JURISDICTIONAL BAR UNDER THE NGT ACT

10. The jurisdiction of this Hon'ble Tribunal under Sections 14 and 15 of the NGT Act arises only when:

- i) there exists a **subsisting project or activity**, and



*Grand
adv.*

Debabrata Sahu

- ii) such activity **is causing or is likely to cause environmental harm.**

In the present case, the following facts are undisputed:

- i) Lease stands cancelled;
- ii) NIT stands cancelled;
- iii) Blasting permissions stand rejected;
- iv) No mining activity exists;
- v) No project proponent exists;
- vi) EC is not in operation.

Hence, there is **no jurisdictional foundation** for continuation of the O.A.

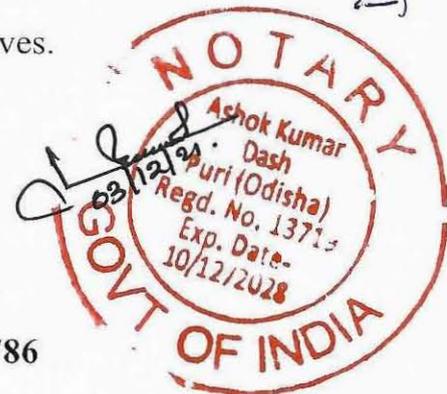
Once the underlying activity is terminated, no live lis survives.

11. The following binding precedents apply squarely:

A. Supreme Court

I. *Kalyan Singh Chouhan v. C.P. Joshi*, (2011) 11 SCC 786

The Hon'ble Supreme Court in *Kalyan Singh Chouhan v. C.P. Joshi* has clearly held that "*the court cannot travel beyond the pleadings and the issue cannot be framed unless there are pleadings to raise the controversy on a particular fact or law*". The Court further held that "*as a rule, relief not founded on the pleadings should not be granted*" and that adjudication cannot proceed when the factual basis of the lis is absent. The judgment reiterates that the purpose of pleadings and issues is to identify a real, live controversy, and that the Court



Debabrata Sahoo

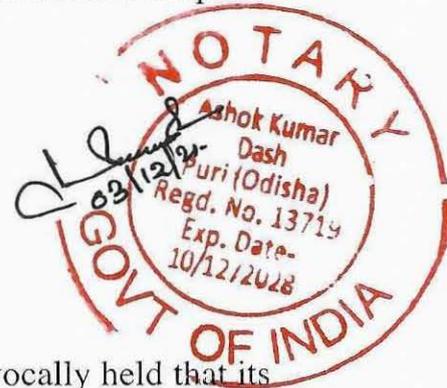
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cannot decide “*grounds outside the pleadings*” or engage in “*a roving and fishing enquiry*”. Once the substratum of the dispute disappears, nothing remains for judicial determination. The principles laid down make it clear that courts cannot adjudicate academic or hypothetical issues after extinguishment of the cause of action, and any such attempt would be outside the permissible scope of judicial review.

B. National Green Tribunal

II. *Vimal Bhai v. MoEF, OA 212/2015*

In *Vimal Bhai v. MoEF*, the National Green Tribunal unequivocally held that its jurisdiction cannot be invoked once the very foundation of the dispute is extinguished. The Tribunal observed that “*it is no more res-integra that an appeal is a creature of a statute and it cannot be created by acquiescence of the parties or by order of the Court*” and that “*the findings of a Court or a Tribunal become irrelevant and unenforceable/inexecutable once the forum is found to have no jurisdiction, as the doctrine of nullity will come into operation.*” The NGT further held that when the statutory precondition or underlying subject matter no longer survives, the Tribunal cannot enter into adjudication, as any decision rendered thereafter would be a nullity. This principle is squarely applicable when the project, activity, permission, or lease forming the subject of the Original Application stands cancelled or withdrawn, rendering the



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proceedings infructuous and stripping the Tribunal of jurisdiction to adjudicate on a non-existent environmental dispute.

Legal Principle Settled:

Where the lease/permission/project forming the subject matter of an environmental proceeding is withdrawn, cancelled, or rendered void, the Original Application becomes infructuous and the Tribunal lacks jurisdiction.

This squarely applies here since:

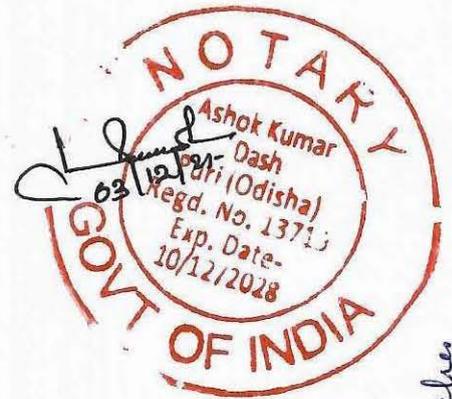
POINT-WISE REPLY TO ALLEGATIONS

Paras 4–6:

Allegations regarding pollution, agricultural damage, and groundwater depletion are **specifically denied**. The Joint Committee found no such impacts. Agricultural land is located more than 200 metres away, and no hydrogeological impact was detected.

Paras 7–9:

Allegations concerning illegal mining, absence of EC, or absence of public hearing are **denied**. EC was granted in 2021 and a public hearing was conducted in 2020 in accordance with SEIAA / MoEF &CC requirements. In any event, such allegations have become irrelevant since the lease stands cancelled.



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Debabrata Sahu

**Paras 10–12:**

Allegations relating to blasting, vibration, or damage to houses are **denied**. No such damage was observed; habitation is more than 1 km away. Moreover, blasting permissions were expressly rejected by the Collector on 23.09.2025.

Paras 13–14:

Allegations concerning excess depth and fatality are **denied**. No authority has found any causal link. Excess excavation detected earlier has already been penalised and recovered.

Paras 15–17:

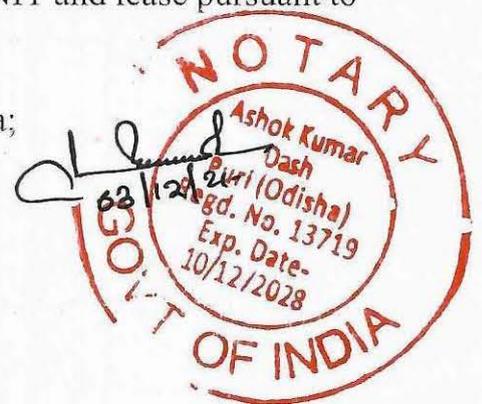
Shri Allegations regarding non-compliance with EC conditions are **denied**. The JVC specifically recorded that no such violations existed. After cancellation of the lease, no EC-related obligation survives.

Debabrata Saha

12. In view of the facts and submissions supra, it is most respectfully prayed

that this Hon'ble Tribunal may graciously be pleased to:

- i. **Dismiss the Original Application as infructuous and non-maintainable**, in view of the cancellation of the NIT and lease pursuant to the judgment of the Hon'ble High Court of Orissa;





ii. Accept the Joint Verification Committee Report dated 30.10.2025 as

conclusive and binding;

iii. Pass any other order(s) as may be deemed fit and proper in the interests

of justice.

13. That the facts stated above are true to best of my knowledge, based on the

records of the Temple Administration, which are true to my belief.

Solemnly, affirmed at Puri on this 03rd day of December 2025.

Grand adv.

Debabrata Sahoo

DEPONENT

VERIFICATION



Ashok Kumar Dash
03/12/25-

I, do hereby verify and affirm that the contents of paragraphs 1 to 10 of this

affidavit are true and correct to my knowledge and belief and no materials

facts have been concealed there from.

Verified at Puri on this 03rd day of December 2025.

Debabrata Sahoo

DEPONENT

S/Lt. 29
Date 03/12/25-
Volume 8

Solemnly Affirms and Signed
before me on this 03rd
Dec... day of 2025... at Puri

Ashok Kumar Dash
03/12/25-
Ashok Kumar Dash
Notary Public Govt. of India
Regd. No. 13719

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P (C) No.13424 of 2018

Satyapir Srichandan

.....

Petitioner

Mr. Bibekananda Bhuyan, Adv.

Vs.

State of Odisha and others

.....

Opposite Parties

Mr. A.K. Mishra, AGA

Mr. Subrat Satapathy, Adv.

(for O.P. No.2)

Mr. S.K. Sarangi, Adv.

(for O.P. No.4-Intervenor)

Mr. I.A. Acharya, Adv.

(for O.P. No.5-Intervenor)

CORAM:

DR. JUSTICE B.R. SARANGI

MR. JUSTICE S.K. MISHRA

ORDER

20.07.2022

Order No.

22.

This matter is taken up through hybrid mode.

2. Heard Mr. Bibekananda Bhuyan, learned Counsel appearing for the Petitioner, Mr. Subrat Satapathy, learned Counsel appearing for Opposite Party No.2, Mr. S.K. Sarangi, learned Counsel for the Opposite Party No.4 and Mr. I.A. Acharya, learned Counsel for Opposite Party No.5.

3. The Petitioner has filed this Writ Petition seeking to quash the Notice Inviting Tender under Annexure-1 on the ground that the authority, who issued such Tender Notice, is not competent to do so, in view of the provisions contained in Odisha Minor Minerals Concessions Rules, 2016 (in short "OMMC Rules, 2016"), and to issue direction to the Opposite Parties to put said Black Granite Stone Quarries, as mentioned in Sl No.38 to 44 of the Notice Inviting Tender, to auction by following due procedure, as provided under the OMMC Rules, 2016.

4. Mr. Bibekananda Bhuyan, learned Counsel appearing for the Petitioner vehemently contended that the Notice of Tender was issued on 07.07.2018 by the Sub-Collector, Khordha, who is not competent authority to do so, as defined under Section 2(f) read with Schedule-IV of the OMMC Rules, 2016. Thereby, the same cannot be sustained in the eye of law.

5. Mr. Subrat Satapathy, learned Counsel appearing for the Opposite Party No.2-Temple Administration, very fairly conceded to the submissions of the learned Counsel for the Petitioner and stated that in Paragraph-6(ix) of the Counter Affidavit, it has been mentioned that the Sub-Collector is not the Competent Authority and, as such, the Tahasildar is the Competent Authority for auction sale of Minor Mineral Quarries, but he has not done so.

6. Having heard learned Counsel for the Parties and after going through the records, this Court finds that the Tahasildar is the Competent Authority under the provisions of OMMC Rules, 2016 for auction sale of Minor Mineral quarries, as stated by Mr. Subrat Satapathy, learned Counsel appearing for the Opposite Party No.2-Temple Administration. Therefore, the Tender Call Notice, which was invited by the Sub-Collector, who is not authorized to do so, is without jurisdiction.

7. In view of such position, the notification issued by the Sub-Collector, Khurda under Annexure-1, inviting tender dated 07.07.2018, cannot be sustained in the eye of law and the same is liable to be quashed and is hereby quashed.

8. Mr. S.K. Sarangi, learned Counsel for Opposite Party No.4-Intervenor contended that Opposite Party No.4 had deposited the EMD amount and since he was not allowed to operate the quarry, the same be refunded. If that be so, it is open to Opposite Party

No.4 to file an application before Competent Authority for refund of the EMD amount, which shall be considered and disposed of by the Authority in accordance with law.

9. With the above observation and direction, the Writ Petition stands disposed of.

Issue urgent certified copy as per Rules.

(DR. B.R. SARANGI)
JUDGE

(S.K. MISHRA)
JUDGE

Ashok/Padma



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OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, KHORDHA
(Judicial Section)

18

Order No- 17443 Dt- 23-9-2025

In view of the order of Hon'ble High Court passed on dated 20.07.2022 in WP(C) No. 13424 of 2018 in the matter of Satyapir Srichandan vrs State of Odisha and others, Sub-Collector, Khordha is not the competent Authority under the provisions of OMMC Rules, 2016 for auction and sale of Minor Mineral quarries. Since settlement of sources have been done by Sub Collector, Khordha violating the statutory provisions; applications for issue of temporary Blasting permission in respect of the following quarries are hereby Rejected.

SL No	Lessee Name	Stone Quarry Name
1	Rabi Saran Singh	M/s-Hatia New Building Stone Quarry(Gha), Nijagadatapang Plot No-277(P), Khata No-832/1, Mouza- Nijagadatapang
2	Rabi Saran Singh	M/s-Shankhari East West Stone quarry (KA),0 6/18 Plot No-3502(P), Khata No-849, Mouza-Kaipadar
3	Soubhagya Chandra Das	M/s Dhania South East New Stone Quarry Plot No-2864(P), Khata No-849, Mouza-Kaipadar
4	Soubhagya Chandra Das	M/s Sankhari South New Stone Quarry(CHA), Plot No-3502(P), Khata No-849, Mouza-Kaipadar
5	Soubhagya Chandra Das	M/s Dhania New Stone Quarry North Side(TA),Kaipadar Plot No-2847(P), Khata No-849, Mouza-Kaipadar
6	Subhransu Sekhar Padhi	M/s-Sankhari South New Building Stone Quarry(KA),04/19 Plot No-3502(P), Khata No-849, Mouza-Kaipadar
7	Subhransu Sekhar Padhi	M/s Dangarpada New Building Stone Quarry, Dangarpada Plot No-1246(P), Khata No-17, Mouza-Dangarpada
8	Pragyan Paramita Padhi	M/s Dangarpada New Building Stone Quarry(North),37/18 Plot No-1237(P), Khata No-17, Mouza-Dangarpada

9	Debendra Nath Jena	M/s Kaipadar New Building Stone Quarry, 19/18 Plot No-2825(P), Khata No-849, Mouza-Kaipadar
10	Joginath Bahubalendra	Sankhari East West New Building Stone Quarry(KHA),04/18 Plot No-3502(P), Khata No-849, Mouza-Kaipadar
11	Ram Nivas Yadav	M/s Sankhari East West Building Stone Quarry,GA,03/18 Plot No-3502(P), Khata No-849, Mouza-Kaipadar
12	Taraknath Das	M/s Dhania New Building Stone Quarry North Taraf (THA),01/19,Kaipadar Plot No-2847(P),Khata No-849, Mouza-Kaipadar
13 ✓	Sukanta Kumar Biswal	M/s-Duburi New Building Stone Quarry, Plot No-944 Khata No-832/1, Mouza-Nijagadatapang
14	Jatindra Das	M/s Dhania Building Stone Quarry South East (CHHA) or M/s-Dhania CHHA New Stone Quarry, Kaipadar, 15/18 Plot No-2864(P),Khata No-849, Mouza-Kaipadar
15	Satyapir Srichandan	M/s-Golaputkhua New Building Stone Quarry (KHA) Plot No-953(P), Khata No-832/1, Mouza-Nijigadatapang
16	Veenti Lalani	M/s Dhania New Building Stone Quarry East Taraf(JA) 12/18 Plot No-2864(P),Khata No-849, Mouza-Kaipadar
17	Manoj Kumar Sahoo	M/s Kalachua New Building Stone Quarry (JHA), 32/18 Plot No-1517(P),Khata No-17, Mouza- Dangarapada
18	Smt. Sunita Swain	M/s Dhania New Building Stone Quarry North Side(JAN) Plot No-2847(P),Khata No-849, Mouza-Kaipadar
19	Narendra Singh Malhotra	M/s Kaipadar New Building Stone Quarry(KHA),Kaipadar

		Plot No-2864(P),Khata No-849, Mouza-Kaipadar
20	Prasanna Kumar Sahoo	M/s Hatia New Building Stone Quarry(JHA),26/18 Plot No-277(P) , Khata No-832/1,Mouza-Nijigadatapang
21	Subrat Kumar Nayak	Dhania West New Building Stone Quarry(GHA) ,10/18, Plot No-2900(P) & 2825(P),Khata No-849, Mouza-Kaipadar
22	Jagadish Sankar Sahoo	M/s Hatia New Building Stone Quarry(CHHA),24/18, Plot No-277(P) under Khata No-832/1,Mouza-Nijigadatapang
23	Prabir Kumar Hari Chandan	Hatia New Building Stone Quarry(Ta), Nijigadatapang Plot No-277(P), Khata No-832/1,Mouza-Nijigadatapang
24	Debasmita Samantray	M/s- Shankhari South(CHHA) New Stone quarry, Plot No-3502(P),Khata No-849, Mouza-Kaipadar
25	Veenti Lalani	M/s Dhania New Building Stone Quarry East Taraf(CHA) 11/18,Kaipadar Plot No-2864(P),Khata No-849, Mouza-Kaipadar
26	Satyapir Srichandan	M/S Kiajhari White Stone Quarry Plot No-755(P), Khata No-320, Mouza-Kiajhari
27	Srikanta Ranjan Badu	M/s Kaipadar New Building Stone Quarry (KA),Kaipadar Plot No-2825(P)& 2867(P),Khata No-849, Mouza-Kaipadar
28	Prangya Paramita Padhi	Kalachua New Building Stone Quarry, Dangarapada Plot No-1237 & 1246(P),Khata No-17, Mouza-Dangarapada
29	Shyam Sundar Mohanty, PAH & Legal Hire	M/s Dhania West Stone Quarry(GA),9/18,Kaipadar Plot No-2825(P),Khata No-849, Mouza-Kaipadar

30	Rabi Saran Singh	Dhania New Building Stone Quarry(JHA), 14/18, Kaipadar, Plot No-2847(P),Khata No-849, Mouza-Kaipadar
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12

District Magistrate-cum-Collector,
Khordha

Memo No... 17444Dt... 23-9-2025 /

Copy to concerned applicants for information and necessary action.

R 23.9.25

Addl. District Magistrate, Khordha

Memo No... 17445Dt... 23-9-2025 /

Copy forwarded to the S.P, Khordha / Sub-Collector, Khordha / Tahasildar, Khordha & Begunia / Regional Officer, SPCB, Odisha, BBSR / DFO, Khordha / Mining Officer, Khordha , O/o- Deputy Director of Mines, Khordha Circle, Khordha / Fire Officer, Khordha for information and necessary action.

R 23.9.25

Addl. District Magistrate, Khordha

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Order No. 16849 Dt. 27.11.2025

ORDER

Sub: Cancellation of Notice Inviting Tender for auction of minor mineral sources of SJTA and consequent cancellation of lease agreements in compliance with the judgement of Hon'ble High Court of Orissa in WP(C) No. 13424 of 2018 - regarding.

WHEREAS, a Notice Inviting Tender (NIT) dated 07.07.2018 was issued by the Sub-Collector-cum-Competent Authority, Khordha, for auction of 44 Minor Mineral Sources, belonging to Shree Jagannath Temple Administration (SJTA);

AND WHEREAS, the authority of Sub-Collector to act as Competent Authority under OMMC Rules, 2016 (as amended in 2022) for conducting the aforesaid auction was challenged before the Hon'ble High Court of Orissa in W.P(C) No. 13424 of 2018;

AND WHEREAS, the Hon'ble High Court of Orissa, vide its judgment dated 20.07.2022, has been pleased to quash the Notice Inviting Tender dated 07.07.2018 on the ground of lack of authority, rendering the said NIT unsustainable in law under the provisions of the OMMC Rules, 2016 (as amended in 2022);

AND WHEREAS, you were declared the successful bidder for the Duburi New Building Stone Quarry and the lease was accordingly awarded in your favour vide this office Letter No **8934 dt.16.8.2018** as per NIT dated **7.7.18** issued by Sub-Collector-cum-Competent Authority, Khordha;

NOW, THEREFORE, in due compliance with the judgment of the Hon'ble High Court of Orissa in W.P.(C) No. 13424 of 2018, and in accordance with the provisions of the amended OMMC Rules, 2016, the lease granted in your favour in respect of Duburi New Building Stone Quarry is hereby **cancelled with immediate effect**;

However, you are at liberty to participate in any fresh auction, that may be conducted in future by the competent authority on behalf of Shree Jagannath Temple Administration, Puri in accordance with the provisions of the OMMC(Amendment) Rules, 2022.


Sub-Collector-cum-Dy. Admin(Rev),
SJTA, Khordha

Memo No 16850 Date 29.11.25

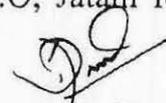
Copy forwarded to Sri Sukanta Kumar Biswal, S/O-Late Rabindra Kumar Biswal, At:- 669 Pratikhya Ekamra Bihar, IRC Village, Bhubhaneswar, 759115, Lessee Dubuiri New Building Stone Quarry, for information and necessary action.



Sub-Collector-cum- Dy. Admin(Rev),
SJTA, Khordha

Memo No 16851 Date 29.11.25

Copy forwarded to Mining Officer/DDM, Khordha/ A.S.O, Jatani for information and necessary action.



Sub-Collector-cum- Dy. Admin(Rev),
SJTA, Khordha

Memo No 16852 Date 29.11.25

Copy submitted to Collector, Khordha for favour of kind information and necessary action.



Sub-Collector-cum- Dy. Admin(Rev),
SJTA, Khordha

Memo No 16853 Date 29.11.25

Copy submitted to Administrator, Dev., SJTA, Puri for favour of kind information and necessary action.



Sub-Collector-cum- Dy. Admin(Rev),
SJTA, Khordha

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VAKALATNAMA

IN THE HON'BLE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 181 OF 2025/EZ

MANDORANJAN KALAS & OTHERS

VERSUS

UNION OF INDIA & OTHERS

Appellant (s)
Petitioner(s)
Respondent (s)
Opp. Party (ies)

Know all men by these Present that by this Vakalatnama

I/we Arabinda Kumar Padhee aged about 56 years, s/o
Satyanarayan Padhee working as the Chief Administrator
..... Shree Jagannath Temple Administration, Puri,
At - Badadanda, Puri, P.O. P.S. / Dist - Puri, Odisha.....

Respondent (s)/ Petitioner (s) Opposite Party (ies) in the aforesaid case do here by appoint & retain ANAND CHANDRA SWAIN, BCENO - 0 - 1/1995, 9437020816
SUNSHINE ANAND SWAIN, BCE No - 0-501/2023, 7381050097, VAISHNAVI
SAHOO, BCE No - 0-2252/2025, 9348886856, At - Cuttack 753002

Advocate (s) to appear for me/ us in the above case and to conduct and prosecute or defend the same and all proceeding that may be taken in respect of any application connected with the same or any decree or order passed their in including all application for returned of document or receipts of any money that may be payable to me/ us in the said case and also in application for review in applies under Orissa High Court order and in application for leave to Supreme Court. I/we authorized my / our Advocate(s) to admit any compromise lawfully entered in the said case.

Dated... 4/12/2025..

Received from executants(s)/by post and

Arabinda Kumar Padhee,

Satisfied that he/she is/they are the

SIGNATURE OF EXECUTANTS

party/parties and accepted. I hold no brief

Chief Administrator
Shri Jagannath Temple, Puri

for the other side.

Accepted as above

Dahoo
Advocate

Accepted as above

[Signature]
Advocate

Accepted as above

[Signature]
Advocate



Anand Swain <anandswain2@gmail.com>

Ref: SERVICE OF REPLY AFFIDAVIT (O.A. 181 OF 2025)

Anand Swain <anandswain2@gmail.com>
To: patnaik saswata <saswatapatnaik@yahoo.co.in>

Thu, Dec 4, 2025 at 1:42 PM

Dear Mam

Please find attached a copy of the Reply Affidavit filed for and on behalf of Respondent No. 9 (Shree Jagannath Temple Administration, Puri). Kindly acknowledge the receipt of the same at your earliest convenience.

Thanks and Regards
Anand Chandra Swain
Advocate

PFA

 **COUNTER AFFIDAVIT.pdf**
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